

IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL,
WEST BLOCK NO.2, R.K. PURAM, NEW DELHI-110066

BENCH-DB

COURT –IV

Service Tax Appeal No.ST/847/2011-ST [DB]

[Arising out of Order-in-Appeal No.96 (DKV) ST/JPR-I/2011 dated 22.03.2011 passed by the Commissioner (Appeals-I), Customs & Central Excise, Jaipur-I]

C.C.E., Jaipur

...Appellant

Vs.

Rajasthan Chamber of Commerce &
Industries

... Respondent

Present for the Appellant : Mr.Sanjay Jain, D.R.

Present for the Respondent: Mr.Jatin Mahajan, Advocate

Coram:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

HON'BLE MR. B.RAVICHANDRAN, MEMBER (TECHNICAL)

Date of Hearing / Decision : 04/08/2017

FINAL ORDER NO. 55870/2017

PER: S.K. MOHANTY

This appeal is directed against the Order-in-Appeal dated 22.03.2011 passed by the Commissioner (Appeals-I), Customs & Central Excise, Jaipur-I.

2. As per C.B.E.C. Instructions No.390/ Misc./ 163/ 2010-JC. dated 17.12.2015 and 01/01/2016, the appeal is not maintainable due to the monetary limit.

3. In the result, the Department's appeal is dismissed.

[Dictated and pronounced in the open Court]

(B. RAVICHANDRAN)
MEMBER (TECHNICAL)

(S.K. MOHANTY)
MEMBER (JUDICIAL)